

SHRI A. C. GUHA: I have mentioned several times here that when the smuggling of gold is detected, heavy punishment is given and in most cases the gold is confiscated. Sometimes besides this penalty amounting to three times the value of the gold is imposed on the smugglers.

SHRI H. P. SAKSENA: Is it true that some cases remain undetected?

SHRI A. C. GUHA: It is just possible.

Mr. CHAIRMAN: Yes, so long as they are clever.

SHRI V. K. DHAGE: What was the *modus operandi* of the people who were smuggling the gold?

SHRI A. C. GUHA: I think the hon. Member might direct this question to the smugglers rather than to me.

SHRI C. G. K. REDDY: He is asking for useful information.

TENURE SYSTEM FOR SECRETARIES AND JOINT SECRETARIES IN THE CENTRAL GOVERNMENT

*136. **SHRI H. C. MATHUR:** Will the Minister for HOME AFFAIRS be pleased to state:

(a) how many Secretaries, Joint Secretaries and Deputy Secretaries have stayed in the service of the Central Government longer than the usual tenure period during the last 3 years and up-to-date;

(b) how many I.A.S., I.C.S. and I.P.S. officers have been taken in by the Central Government from each of the States during each of the last three years; and

(c) whether it is a fact that there are I.C.S. officers serving in the various States who are senior in service to some of the Secretaries in the Central Government?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR):

(a) A statement containing the information is laid on the Table of the

House. [See Appendix V, Annexure No. 35.]

(b) A statement containing the information is laid on the Table of the House. [See Appendix V, Annexure No. 36.]

(c) Yes.

SHRI H. C. MATHUR: From the statement I find that the number of Secretaries and Additional Secretaries who over-stayed their tenure period was only 1 in the year 1950 and it has gone up to 9 in 1953. Similarly in the case of Joint Secretaries, the number was 1 in 1950 and it has gone up to 7 in 1953. So, am I to understand that it is the policy of the Government not to respect these tenure period rules and regulations?

SHRI B. N. DATAR: Sir, it is the policy of the Government to respect the tenure period rule as far as possible; but inasmuch as the activities of the Government of India are expanding, it has become necessary to keep these people here.

SHRI H. C. MATHUR: Is it felt that these Secretaries who have over-stayed their tenure period get out of touch with the life in this country and in spite of their very best intentions, they are, instead of being helpful, becoming very obstructive?

SHRI B. N. DATAR: To some extent, by their long stay here, they are out of touch; but that disadvantage is more than compensated for by the need for their work here.

9 A.M.

SHRI H. C. MATHUR: If these Secretaries are reverted to the States, do they get much lower emoluments?

SHRI B. N. DATAR: No, so far as their emoluments are concerned, they are the same, except to a small extent where some special pay is given to them.

SHRI H. C. MATHUR: Is it not a fact that a Secretary in the Central Government gets about Rs. 4,000?

SHRI B. N. DATAR: That is true.

SHRI H. C. MATHUR: Whereas if he goes to the State, he gets only about Rs. 3,000?

SHRI B. N. DATAR: Yes, because here he gets something as special pay.

SHRI H. C. MATHUR: Is that one of the reasons why Secretaries here somehow manage to over-stay their period?

SHRI B. N. DATAR: I may point out to the hon. Member that we are not retaining all the persons here. They are gradually rotating and it is only when it becomes absolutely necessary in the interest of Administration that they are kept here.

MR. CHAIRMAN: Dr. Seeta Parmanand.

SHRI H. C. MATHUR: Just one question, Sir. Is it a fact that this practice has been gradually growing, and am I to understand that the Government is examining this question and that the number of such officers kept here will decrease as and when possible?

SHRI B. N. DATAR: Sir, I may give this assurance that the Government of India have examined the whole question and are laying down a regular rule according to which these officers will go back to the States.

DR. SHRIMATI SEETA PARMANAND: Sir, may I know whether the rules regarding the putting of questions have been changed? I find that questions suggesting policy and also regarding taking action are being put.

MR. CHAIRMAN: Of course, not.

SHRI S. MAHANTY: Is it a fact that such expansion of tenures has resulted in jeopardising the prospects of junior officers?

SHRI B. N. DATAR: No, it has not.

SHRI C. G. K. REDDY: May I know how many officers have been Secre-

taries in the Central Secretariat during the last five or six years, continuously being transferred from one Department to the other?

SHRI B. N. DATAR: Sir, that figure is not before me; but there are some such persons who are here continuously working as Secretaries in different Departments.

SHRI C. G. K. REDDY: The hon. Minister in justification of not respecting the rule said that the work of these officers here was found valuable and that it more than compensated for any disadvantage that may accrue. Am I to understand from that answer that these gentlemen who are kept here for more than six years have proved themselves so able and they have gone from Department to Department because they handle matters most effectively?

SHRI B. N. DATAR: If they had not been able, they would not have been kept here or transferred from one Ministry to another.

SHRI C. G. K. REDDY: Therefore, am I to understand that these gentlemen may perhaps stay here till their retiring age, until their.....

MR. CHAIRMAN: Order, order.

SHRI T. R. DEOGIRIKAR: What is the total number of I.C.S. and I.A.S. officers?

SHRI B. N. DATAR: Sir, I would require notice.

ALLOTMENT TO RAJASTHAN UNDER THE FEDERAL FINANCIAL AGREEMENT

*137. SHRI H. C. MATHUR: Will the Minister for STATES be pleased to state what part of the balance out of the total sum of 150 lakhs allotted to Rajasthan under clause I of the Federal Financial Agreement has been drawn and utilised by the Government of Rajasthan during the year 1953-54?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): A sum of Rs. 6.47 lakhs has been drawn